

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 3592/2024 In C.P. (IB)/1329(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

NAME OF THE PARTIES: - Bank of India
V/s

B. E. Billimoria and Company Ltd
IN THE MATTER OF
Bank of India

V/s
B. E. Billimoria And Company Ltd

Section: 60(5), U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.3592/2024: -

Presence: -

Adv. Nishit Dhruva, Ms. Ruchita Jain, Ms. Niyati Merchant

..... Applicant through VC.

Sr. Adv. Mr. Chetan Kapadia a/w Adv. Dhaval Deshpande, Adv. Amir Arsiwala
and Adv. Yash Jariwala

..... Respondent.

This is an application filed by the applicant seeking directions against the Respondent No.2 to give effect to the admission order and run the CIRP and also to exclude the time from 15.03.2020 to 28.02.2022, and from 20.11.2019 to 14.05.2024. Counsel for the Respondent seeks time to file reply. Let the reply be filed within a period of two weeks by serving an advance copy of the reply to the other side. List this matter for the final hearing on **02.08.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)